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Central Administrative Tribunal, Principal Bench  
Original Application No. 3044 of 2002

New Delhi, this the 14th day of August, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member (A)

J.P.S. Rathore  
S/o late Shri C.L. Singh,  
R/o C-23-A, Mahendra Park,  
Pankha Road,  
New Delhi-19

.... Applicant  
(By Advocate: Shri M.K. Bhardwaj)

Versus

Kendriya Vidyalaya Sangathan,  
18, Institutional Area  
Shaheed Jeet Singh Marg,  
New Delhi-16  
Through Its Deputy Commissioner

.... Respondent  
(By Advocate: Shri S. Rajappa)

ORDER(ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that if so advised, the applicant would challenge the action that has been taken during the pendency of the present application. Permission may be granted to that effect.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

3. We make it clear that we are not expressing ourselves on the merits of the matter. The applicant, if so advised, may challenge the chargesheet and the subsequent action that has been taken during the pendency of the present application by filing a fresh O.A., in accordance with law.

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S.R. Naik  
( S.R. Naik )  
Member (A).

/dkm/

18 Ag  
( V.S. Aggarwal )  
Chairman,